

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 117/TT/2014

Date: 11.9.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval of Transmission Tariff from DOCO to 31.03.2019 for Asset-1: 400 kV, 125 MVAR Bus Reactor at Raipur sub-station, Asset:2: 400KV, 125MVAR Bus Reactor at Seoni sub-station, Asset-3: 400 kV, 63 MVAR Line Reactor at Raipur Substation under Installation of Reactors (Part-II) in WR. 1

Sir,

Please furnish the following information, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 28.9.2015:-

- i) Copy of the Investment Approval duly certified by Company Secretary;
- ii) Status of the actual/anticipated commissioning of the assets covered in the instant petition, and, in case of change in actual/anticipated COD, Management Certificate (in case of Anticipated COD) or Auditor's certificate (in case of Actual COD), as the case may be, along with the un-discharged liability corresponding to the elements of the assets (duly certified by the Auditor, if assets have been commissioned) along with all the revised Tariff Forms in line with the provisions of 2014 Tariff Regulations;
- iii) Reasons for not apportioning the IDC and IEDC for Building, civil works & Colonies in case of Asset-1 and Asset-3;
- iv) Treatment of other incomes as on COD;
- v) Period-wise and loan-wise computation of interest during construction on cash basis;
- vi) Supporting documents for date of drawl, interest rate applicable from time to time in case of floating rate of interest, interest payment date, Repayment Schedule in case of SBI loan and "Proposed Bond" and, if case there is any default in interest payment on loans, the details i.e. amount in lieu of default and date of payment;

- vii) Whether entire amount of IEDC has been paid prior to COD? Month-wise detailed break-up of IEDC paid on cash basis (along with the payment of date) along with the liquidated damages recovered or recoverable, in case of delay in commissioning;
- viii) Amount of opening gross block (as on COD) as per Form-4A "Statement of Capital Cost" as per Books of Accounts (Accrual Basis) for the asset, indicating the un-discharged liabilities included in the gross block;
- ix) Form-9, Form-9A, Form-12A and Form-15 for all the assets
- x) The working of effective Tax on Return on Equity as per Regulation 25 while arriving at tariff in the petition, and the details of Deferred Tax Liability and its treatment for the year 2014;
- xi) Reasons for discrepancy (In case of Asset-1 and Asset-2, petitioner has considered 27.3.2015 as SCOD whereas in case of Asset-3, 4.4.2015 has been considered as SCOD as per Form-8B);
- xii) Revised Cost estimates, if any, along with the re-apportionment of the same;
- xiii) Whether the reactors covered in the instant petition are additional reactors or in replacement of the existing reactors? If these are in replacement of the existing reactors, the original capital cost of the old reactors and amount of depreciation charged up to the date of decapitalization.

2. You are also requested to submit to the undersigned, by 28.9.2015, editable Soft copy (excel format) of information sought at para (v) above.

Yours faithfully,

Sd/
(Dr. P.K. Sinha)
Assistant Chief (Legal)